

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 147(ND)16
CA. NO.

CORAM:

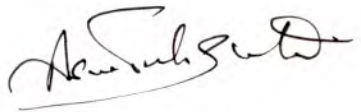

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.05.2017

NAME OF THE COMPANY: Ishwar Singh & Ors. V/s Haryana Automotives Pvt.Ltd & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHUTOSH Gupta	Adv.	} Respondents	
2.	Rishi Sood	Adv.		
3.	Pawan Sharma	} Adv.	Petitioner	
4.	Arpita Yadav			

Order

Learned counsel appearing for the petitioner prays for liberty to withdraw his CA 166/17 vide which they were praying for amendment of the petition. Dismissed as withdrawn.

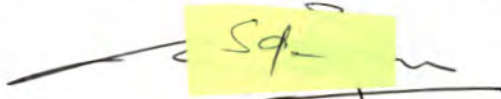



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Learned counsel for the petitioner also submits that a petition under Section 59 of the Companies Act 2013 has been filed which is pending in Court no. III. Since the matters are connected between the same parties and are relevant for the adjudication of the present petition, he would be taking steps before the Hon'ble President for transfer of the other case to this Bench.

At his request adjourned to 7th August 2017.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)